

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2948
TO BE ANSWERED ON 29.03.2022**

DEATHS DUE TO COVID-19 AND COMPENSATION TO VICTIMS

† 2948. **DR. SASMIT PATRA:**

Will the Minister of **HEALTH & FAMILY WELFARE** be pleased to state:

- a) The total number of COVID deaths in the country for the past three years, year-wise;
- b) The total compensation/ex-gratia provided by States to the families of those who died of COVID-19 in the past three years, year-wise and State-wise; and
- c) The total compensation/ex-gratia provided by the Union Government to the families of those who died of COVID-19 in the past three years, year-wise and State-wise?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE
(DR BHARATI PRAVIN PAWAR)**

(a) to (c): As reported by States/UTs, a total of 1,48,738 and 3,32,342 deaths due to COVID-19 were reported in the country in 2020 and 2021 respectively. A total of 35,525 deaths due to COVID-19 have been reported by States/UTs in the country in year 2022 (as on 23rd March 2022).

In pursuance of the Hon'ble Supreme Court Judgement dated 30th June 2021, Government of India through National Disaster Management Authority (NDMA) has issued 'Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19'. NDMA has recommended an ex-gratia amount of Rs. 50,000/- per deceased person subject to cause of death certified as COVID-19.

Ex-gratia assistance is provided by States from State Disaster Response Funds and distribution of relief is the responsibility of the States/UTs Government concerned.